

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:12
ANSWERED ON:01.12.2004
USE OF INDIAN LANGUAGES IN COMPETITIVE EXAMINATIONS
Prasad Shri Hari Kewal;Yadav Shri Giridhari

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has provided option to write answers in Indian languages in all competitive examinations for making recruitment to its different services;
- (b) if so, the comprehensive list of all such services and languages;
- (c) whether the resolution to this effect passed by the Parliament on January 18, 1968 has been implemented in toto;
- (d) if not, the reasons therefor and the time by which the Government proposes to implement the same; and
- (e) the progress made so far in the direction for the implementation of the resolution?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK-SABHA STARRED QUESTION NO. 12 (12TH POSITION) BY SHRI GIRIDHARI YADAV AND SHRI HARIKEWAL PRASAD FOR ANSWER ON 01.12.2004.

(a): The Official Language Resolution, 1968 passed by both the Houses of the Parliament, inter-alia resolved that all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative medium for the All India and higher Central Services Examinations, after ascertaining the views of the UPSC on the future scheme of the examinations, the procedural aspects and the timing. In pursuance of the Resolution, the option to write answers in any of the languages included in the Eighth Schedule to the Constitution of India has been extended only in the Civil Services (Main) Examination conducted by UPSC.

(b): The services for which recruitment is made through the Civil Services Examination conducted by UPSC are as follows:-

1. The Indian Administrative Service
2. The Indian Foreign Service
3. The Indian Police Service
4. The Indian P&T Accounts and Finance Service, Group `A`
5. The Indian Audit and Accounts Service, Group `A`
6. The Indian Customs and Central Excise Service Group `A`
7. The Indian Defence Accounts Service, Group `A`
8. The Indian Revenue Service, Group `A`
9. The Indian Ordnance Factories Service, Group `A` (Asst. Works Manager-Non-Technical)
10. The Indian Postal Service, Group `A`
11. The Indian Civil Accounts Service Group `A`
12. The Indian Railway Traffic Service, Group `A`
13. The Indian Railway Accounts Service, Group `A`
14. The Indian Railway Personnel Service, Group `A`
15. Post of Assistant Security Officer, Group `A` in Railway Protection Force, Group `A`
16. The Indian Defence Estate Service, Group `A`

17. The Indian Information Service, Group `A`
18. The Indian Trade Service, Group `A`
19. Posts of Deputy SP in Police in CBI, Group `A`
20. The Delhi, Andaman and Nicobar Islands, Lakshadweep, Daman and Diu and Dadra & Nagar Haveli Civil Service, Group `B`
21. The Delhi, Andaman and Nicobar Islands, Lakshadweep, Daman & Diu and Dadra & Nagar Haveli Police Service, Group, `B`
22. The Armed Forces Headquarters Civil Service, Group `B` (Section Officer`s Grade)., Group `B`
23. Pondicherry Police Service, Group `B`
24. Pondicherry Civil Service, Group `B`
25. Railway Board Secretariat Service (Section Officer`s Grade) Group `B`
26. Customs Appraisers (Group `B`)

The languages included in the Eighth Schedule to the Constitution of India are as follows:-

1. Assamese
2. Bengali
3. Gujarati
4. Hindi
5. Kannada
6. Kashmiri
7. Konkani
8. Malayalam
9. Manipuri
10. Marathi
11. Nepali
12. Oriya
13. Punjabi
14. Sanskrit
15. Sindhi
16. Tamil
17. Telugu
18. Urdu
19. Bodo
20. Dogari
21. Maithili
22. Santhali

(c),(d) & (e): The question of extension of this facility to other examinations conducted by UPSC is under consideration of the Government on the basis of the recommendations made by Dr. Satish Chandra Committee. In view of the importance and sensitivity of the matter and divergent views on the subject, Government`s endeavour is to evolve a consensus, before formulating a nationally acceptable policy, after holding wider consultation with State Governments and others concerned, efforts for which are continuing.